<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 189 OF 2017 & IA NO. 195 OF 2017

Dated: 30th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Tamilnadu Generation & Distribution Corporation Ltd. Vs.		pration Ltd Appellant(s)
PPN Power Generating Co. Pvt. Ltd.	& Anr.	Respondent(s)
Counsel for the Appellant(s)	:	Mr. S. Vallinayagam
Counsel for the Respondent(s)	:	Ms. Sonakshi Malhan for Mr. Senthil Jagadeesan for R-1

<u>ORDER</u>

IA No. 195 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Learned counsel for the appellant seeks four weeks time to file rejoinder. He may file the same on or before 27.09.2017 after serving copy on the other side.

List the matter on 24.10.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt